

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.1193 of 2011

[Arising out of Order-in-Appeal No.PIII/VM/65/2011, dt.22.03.2011, passed by the CCE (Appeals), Pune-III Commissionerate, Pune]

M/s Bajaj Electricals Ltd

Plot No.B-7 & B-29, MIDC Area,
Ranjangaon-412 209
Tal. Shirur, Dist: Pune

.....Appellant

VERSUS

Commissioner of Central Excise, Pune-III

41-A, ICE House, Sasoon Road,
Pune 411 001

.....Respondent

Appearance:

For Appellant : None

For Respondent : Shri Anil Choudhary, DC (AR)

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.A/86536/2019

Date of Hearing: 30.08.2019

Date of Decision: 30.08.2019

PER: DR.D.M. MISRA

When this matter is called, none appeared for the Appellant and also no adjournment has been sought. We find that the matter has been listed on various occasions viz. 20.02.2019, 20.03.2019, 26.04.2019, 16.05.2019, 14.06.2019, 15.07.2019, 05.08.2019, and today i.e. 30.08.2019. On all these occasions, the Appellant neither appeared nor requested for adjournment except once on 16.05.2019.

2. The learned A.R. for the Revenue submits that any further adjournment will not yield any result.

3. We find that Appellants are not serious in prosecuting the appeal before this forum. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)